

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 197 OF 2015

Dated: **20th February 2018**

Present: **Hon'ble Mr. Justice N.K. Patil, Judicial Member**
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Sree Rayalaseema Alkalies & Allied Chemicals Ltd. ... **Appellant(s)**
Vs.
Karnataka Electricity Regulatory Commission & Ors. ... **Respondent(s)**

Counsel for the Appellant (s) : Mr. Anantha Narayana M.G.

Counsel for the Respondent(s) : Mr. Ashok Bannidinni for R-5

Ms. Pratiksha Mishra for R-2, R-4 & R-6

ORDER

The learned counsel appearing for Respondent No.5 seeks two weeks' time to file the reply.

Submissions made by the learned counsel appearing for Respondent No.5, as stated above, are placed on record.

Reply may be filed on or before 07.03.2018 after serving copy on the other side. Rejoinder, if any may be filed on before 22.03.2018 after serving copy on the other side.

List the matter on **27.03.2018**, as agreed by learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member
pr/kt

(Justice N.K. Patil)
Judicial Member